

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Application(s) Involved:

ST/WITHDRAWAL/20723/2018 in ST/220/2009-DB

Appeal(s) Involved:

ST/220/2009-DB

[Arising out of Order-in-Appeal No.19/2009 dated
07/01/2009 passed by the Commissioner of Central Excise
(Appeals), Mangalore.]

**Commissioner of Central Excise,
Customs and Service Tax Belgaum**

7th Floor, Trade Centre
Bunts Hostel Road,
Mangalore – 575 003.
KARNATAKA

Appellant(s)

Versus

M/s. Yantra Automotion

Deepa Farms, Shivagirinagar,
Hosabettu,
Mangalore-574176

Respondent(s)

Appearance:

Mr. K. Murali, AR

None

For the Appellant

For the Respondent

Date of Hearing: 27/08/2018

Date of Decision: 27/08/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21191 / 2018

Per : AS PER BENCH

The Revenue has moved an application seeking withdrawal of the present appeal in terms of the litigation policy with reference to Board's Instruction F. No.390/Misc./116/2017-JC dated 11.7.2018 as the disputed amount involved in this case is less than Rs.20 lakhs. The prayer is allowed. The appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **27/08/2018**)

P. ANJANI KUMAR
TECHNICAL MEMBER

S.S GARG
JUDICIAL MEMBER

rv...